

Shri Hem Barua: Last year you did not agree. You said on the floor of the House that he was an undesirable person.

Mr. Speaker: Order, order.

Shri Jawaharlal Nehru: I said so and I might have thought so; I say something different and I think differently now after the Nagaland leaders have said so.

Shri Kapur Singh: We are satisfied.

Shri P. R. Chakraverti: Taking into account the antecedents of Rev. Michael Scott and his unreserved statement about the right of the Naga hostiles to secede from India, may I know how far the Government of India can rely upon him to act as an intermediary between India and the Naga hostiles?

Shri Jawaharlal Nehru: It is not a question of the Government of India relying on him, but of the Nagaland Ministers relying upon him; the Government of India accepted their word for it.

श्री यशपाल सिंह : क्या सरकार यह बतला सकती है कि जिन नागा होस्टाइल्स के खिलाफ क़त्लों के केस हैं, जिन्होंने हमारी शान्ति की व्यवस्था को भंग किया है और जिन के सब से बड़े लीडर भारत सरकार की परमिशन के बगैर इंग्लैंड गये हैं, इतने जरायम और इतने क्राइम्स के होते हुए भी क्या उन लोगों को आजाद करना जस्टीफ़ाईड है ?

अध्यक्ष महोदय : यह बिलकुल अलहदा सवाल है ।

Share-Holders of "PATRIOT"

*1181. **Shri Hari Vishnu Kamath:** Will the Minister of Information and Broadcasting be pleased to state:

(a) whether his attention has been drawn to the names of share-holders of the daily newspaper "Patriot" published in its issue of 1st March, 1964 as required by law;

(b) whether there is reason to believe that the name 'S. Amrit' does not disclose the real identity of the particular share-holder;

(c) whether Government have tried to ascertain his identity; and

(d) if so, the result thereof?

The Deputy Minister in the Ministry of Information and Broadcasting (Shri Sham Nath): (a) Yes, Sir.

(b) Government have no information beyond what has appeared in some newspapers.

(c) No, Sir.

(d) Does not arise.

Shri Hari Vishnu Kamath: Considering that in the published statement under reference the full names and surnames of all the other shareholders are given, are there reasons to believe that this particular S. Amrit is only a pseudonymous or a truncated version of his real or full name given *mala fide* with a view to concealing the fact that the chairman of the Communist Party of India is one of the moving spirits behind this paper?

Shri Sham Nath: We have no information other than what has been published in the newspapers. In the newspapers it has been said that Mr. S. Amrit is Mr. S. A. Dange. But we have no other information in our possession.

Shri Hari Vishnu Kamath: Have Government tried to ascertain whether the address given of this person in this statement as S. Amrit, Kohinor Road—some number. . .

Some Hon. Members: ?

Shri Hari Vishnu Kamath: Bombay, tallies with that of the house or residence or office of Mr. S. A. Dange—'S' means Sripad, 'A' means Amrit and Dange is Dange?

The Minister of Information and Broadcasting (Shri Satya Narayan Sinha): So far as the Ministry of Information and Broadcasting is concerned, we have no jurisdiction to enquire into the identity of any name which appears in the papers. Absolutely we have no right and jurisdiction whatsoever so far as the Ministry of Information and Broadcasting is concerned to enquire into it. The Revenue Department of the Finance Ministry and the Company Law Department only are the competent departments to enquire into such matters. If the hon. Member wants to have this information, he must address this question to that Ministry.

Shri Hari Vishnu Kamath: On a point of order, Sir. Under the law, as I know it, the full names including the surnames and the addresses of all the shareholders are required to be published—not with a view to concealing the identity of any particular shareholder. May I know if the Government have reason to believe that this particular name conceals the real identity....

Mr. Speaker: He has said that it is for the Department of Company Law to go into that.

Shri Hari Vishnu Kamath: Suppose I give my name as Hari Vishnu only without Kamath is it proper or correct under the law to conceal my identity? Suppose my colleague here gives his name as "Hem" only without Barua; under the law, is it proper? I want your guidance.

Mr. Speaker: I do not remember every provision of the law.

Dr. L. M. Singhvi: In the first place, I would request you, Sir, to ask the Government to give a proper answer. It is not that the Minister of Information and Broadcasting can say that it is not within his jurisdiction. I want to know, how is it that the Government have no jurisdiction to look into the real identity of the shareholders.

Mr. Speaker: Order, order. He has said that the Ministry of Information and Broadcasting is not the Ministry that would enquire into it. Members also should take this trouble. A letter could have been addressed to the Department of Company Law and this could have been found out. It was a very easy thing.

Shri D. N. Tiwary: May I know whether the attention of the Government has been drawn to a statement of Mr. Dange himself that he is a sharer in Patriot and whether it is prohibited for anyone to become a sharer of any newspaper....

Mr. Speaker: What is the second part of the question?

Shri D. N. Tiwary: Whether there is any law which prohibits any....

Mr. Speaker: Law cannot be enquired from the Minister. Legal questions cannot be put as supplementaries.

Shri Satya Narayan Sinha: What am I asked to answer, Sir?

Shri D. N. Tiwary: I want to know whether the attention of Government has been drawn to a statement by Mr. Dange himself that he is a sharer in the paper Patriot.

Shri Satya Narayan Sinha: Has he made such a statement?

श्री तन सिंह : रजिस्ट्रार आफ न्यूज-पेपर्स मंत्री महोदय के विभाग के अन्तर्गत है। क्या वह रजिस्ट्रार, रजिस्ट्रेशन आफ न्यूजपेपर्स एक्ट के तहत किसी भी पब्लिशर के खिलाफ उसके गलत इनफार्मेशन देने के कारण एक्शन ले सकता है ?

अध्यक्ष महोदय : ले सकता है या नहीं, यह क्वेश्चन ला का है।

श्री तन सिंह : इसी विभाग के अन्तर्गत वह आता है।

Mr. Speaker: Legal questions cannot be asked.

Shri Hem Barua: May I know if the attention of Government has been drawn to a newspaper report wherein Mr. Dange is reported to have said that he originally gave a loan of Rs. 30,000 to the Patriot and it is the Patriot that has converted this loan into shares? If so, may I know whether Government have tried to establish by directly contacting Mr. Dange or otherwise—my submission is this: any Chinese or Pakistani can become a shareholder in the newspaper . . .

Mr. Speaker: Order, order. He should put the question.

Shri Satya Narayan Sinha: The statement which the hon. Member has referred to is the statement made by Mr. Dange that he has advanced Rs. 30,000 and temporarily it was converted into shares. Perhaps, I am told, the money has been returned to him also

Shri Hem Barua: He has made all enquiries; we are very happy....

Mr. Speaker: He has referred to the statement made by Mr. Dange.

Shri Hem Barua: In the statement, there are certain mistakes. He has said that for reasons better known to the Patriot, they converted my loan of Rs. 30,000 into shares under the pseudonym of Amrit. That is all what he said

Mr. Speaker: All the information is with the Member. What does he want?

Shri Hem Barua: Has the attention of the Minister been drawn to that statement?

Mr. Speaker: This is not the object of a supplementary. Next question.

Shri Hari Vishnu Kamath: On a point of order, Sir. You were pleased to rule a little earlier that a communication may be addressed to the Company Law Administration for

eliciting facts. Last week, I believe in regard to a question of Mr. H. C. Mathur, my colleague, the Ministries *inter se* arranged to have the question transferred from one Ministry to another without any communication from the Member. Why was it not done in this case, if the Government was earnest about answering the question? Government is apparently not earnest about it. That is my charge against Government; it is remiss and negligent.

Mr. Speaker: Then?

Shri Hari Vishnu Kamath: We seek your protection. You are the custodian of our rights. You could have advised the Minister

Mr. Speaker: I am advising him to resume his seat.

Shri Hari Vishnu Kamath: For the time being you may, but I would request you to advise them also to function better.

Dr. L. M. Singhvi: May I draw your attention to part (c) of the question, which asks whether the Government have tried to ascertain the identity. Does the answer of the Minister that the Ministry of Information and Broadcasting has no jurisdiction satisfy you? Do you think that the question has been adequately and properly answered. Do you not think that you must give a definite directive that this question should be answered, whether the Government has ascertained the identity? It is not this Ministry alone.

Mr. Speaker: When the Government is referred to in a particular question, then it means the Ministry to which it has been addressed.

Shri Hem Barua: For our guidance, Sir, may we know, when information is sought from Government, whether it is not the job of the Minister concerned to collect as much material and information as possible to enlighten the House?

Mr. Speaker: Yes; it is. Next question.

लंका में भारतीय उद्भव के राज्यविहीन व्यक्ति

११८२. श्री बागड़ी :
श्री रामसेवक यादव :
श्री बी० चं० शर्मा :
श्री प्र० चं० बब्रामा :

क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारत सरकार का ध्यान लंका के आप्रजन तथा उत्प्रजन विभाग द्वारा घोषित "प्रलोभन" योजना की ओर दिलाया गया है जिसके अन्तर्गत भारतीय उद्भव के उस प्रत्येक व्यक्ति को १,००० रुपया दिया जायेगा जो लंका को सदा के लिए छोड़ने के लिए तैयार होगा ; और

(ख) यदि हां, तो उस पर सरकार की क्या प्रतिक्रिया है और मामले में क्या कार्यवाही की गई है ?

बैदेशिक-कार्य मंत्रालय में राज्य-मंत्री (श्रीमती लक्ष्मी मेनन) : (क) जी हां ; श्रीलंका सरकार हमेशा के लिए श्रीलंका छोड़ने वाले सभी भारतीय परिवारों को, कुछ शर्तों पर, अधिक से अधिक १,००० रुपये दे रही है ।

(ख) अक्टूबर, १९५४ में श्रीलंका और भारत के प्रधान मंत्रियों ने जो वक्तव्य जारी किया था उस में श्रीलंका छोड़ने वाले भारतीय नागरिकों को श्रीलंका सरकार द्वारा दिए जाने वाले प्रोत्साहनों का जिक्र किया गया था । ऐसा लगता है कि इस व्यवस्था के अन्तर्गत ही यह शुरुआत की गई है ।

(b) In the statement issued by the Prime Ministers of Ceylon and India in October 1954, mention has been made of incentives to be provided by the Government of Ceylon to Indian citizens to leave Ceylon. The present initiative seems to have been taken under this provision.]

श्री बागड़ी : श्रीलंका के इस एलान के बाद कितने हिन्दुस्तानी लंका से भारत आए हैं और सरकार उन को बसाने के लिए क्या प्रबन्ध कर रही है ?

Shrimati Lakshmi Menon: This was stated in the Senate when they were discussing the budget and the estimates for the current year to provide inducements, etc. Nobody has come under this scheme to India so far.

श्री बागड़ी : क्या लंका की तरह बर्मा इत्यादि दूसरे मुल्कों में भी भारतवंशियों को निकाला जा रहा है यह भारत की नॉटिस में आया है? यदि हां, तो भारत सरकार इस को रोकने के लिये क्या प्रबन्ध कर रही है जिस में कि उन को वहां से न निकाला जाये ।

Shrimati Lakshmi Menon: There is no such proposal with regard to other countries.

Shri Hem Barua: On a previous occasion, Sir, on the floor of this House the hon. Prime Minister gave us to understand that this problem of stateless persons of Indian origin in Ceylon would be taken up for discussion with the Prime Minister of Ceylon for an overall and comprehensive and broad-based solution. If that is so, may I know at what stage this proposal stands at this particular moment?

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): I am sorry, Sir, that this matter has not proceeded further because the Prime Minister of Ceylon could not come here.

[(a) Yes; the Government of Ceylon is offering, under certain conditions, a sum not exceeding Rs. 1000/- to every Indian family leaving Ceylon for good.